## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 565/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES:

Winning Moves International Ltd.

V/s.

Winning Moves Toys & Games Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 271 (e) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Smriti biradae Advocates
Here Guj ral for
Prespondents

2. Ankit Lohiya
ilb Sanjay Sirbs

Adv. fr Petitimer

Signature

Signature

Smritible

Smritible

Smritible

Smritible

Smjy Sirbs

## **ORDER**

## CP No. 565/271(e)/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Respondent are present.

On the Company Petition moved by the Petitioner's Counsel, for there being no objection from the Respondent's side to pass a 'Status Quo' order, this Bench hereby directs the Respondent to maintain Status Quo in respect to the assets of the Company until further orders.

The Respondents are directed to file reply, if any, in three weeks hereof and rejoinder, if any, within three weeks thereafter.

List this matter on 05.03.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)